

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 6224 of 2021

1. Dilip Kumar Mehta @ Dilip Kumar @ Dilip Mehta
 2. Deepak Kumar @ Deepak Mehta
 3. Bikash Mehta @ Bikash Kumar Mehta
 4. Anil Mehta @ Anil Mahto @ Anil Kumar
- ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Ashok Kr. Singh ,Adv.
For the State : Mr. Pradeep Kr. Verma ,Addl. P.P.

02 / 06.09.2021

Heard the parties through Video Conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Ichak P.S. Case No. 82 of 2021 registered under Sections 272, 273, 290 of the Indian Penal Code and Section 47 (a) of Excise Act.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners are involved in the preparation and selling of illegal wine. It is then submitted that the allegations against the petitioners are all false and those allegations are general and omnibus in nature. It is further submitted by learned counsel for the petitioners that the petitioners have no criminal antecedent, as mentioned in paragraph 10 of the anticipatory bail application. It is next submitted that the petitioners are ready to co-operate with the investigation of the case and also undertake to furnish sufficient security including cash

security hence, the petitioners be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioners shall be released on bail on furnishing cash security of Rs. 10,000/- each and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned SDJM, Hazaribag in connection with Ichak P.S. Case No. 82 of 2021 subject to the condition that the petitioners will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-